

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).27045-27046/2014

(Arising out of impugned final judgment and order dated 07-08-2013 in SB No.2558/1991, 16-07-2014 in CN No.1367/2014 passed by the High Court Of Judicature At Allahabad)

U.P. POWER CORP. LTD. ETC.

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

Respondent(s)

(IA No.1/2016 - deletion the name of Respondent No.5, IA No.2/2016 - EXEMPTION FROM FILING O.T.)

Date : 26-08-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kr. Sharma, Adv.
Mr. Bhuwan Chandra, Adv.

For Respondent(s) Mr. Pradeep Kant, Sr. Adv.
Mr. E. C. Agrawala, AOR
Mr. Divyanshu Sahay, Adv.
Ms. Madhavi Agrawal, Adv.
Ms. Prachi Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners has raised certain preliminary objection with regard to the documents which have been filed at this stage.

Let response be filed by the respondents within two weeks.
List after two weeks.

Record filed by the petitioners be kept with the Registry in a sealed cover.

(JAGDISH KUMAR)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)